

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510

IB-657/ND/2021

IA-5880/2024, IA-88/2025, IA-4133/2024, IA-2127/2025, IA-4927/2025,
IA-5212/2025

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 06.11.2025

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : IA 5880/2024-Mr. Shlok Chandra along with Mr. Parikshit Singh Bhati, Adv Manmeet Singh, Adv Abhishek Anand, Adv Anugrah Robin Frey, Adv Yashvardhan, Adv Saru Sharma, Adv Kaushik Mishra, Adv Shailesh K Rajora

For the Respondent :
For the DTCP : IA 4927/2025 Mr. Shekhar Raj Sharma, Addl AG, State of Haryana with Ms. Nidhi Narwal, Adv and Ms. Srishti Jain, Adv

For the RP : Adv Rishabh Jain

ORDER

IA-5212/2025:-

Heard Ld. Counsel on behalf Applicant. Order in this matter **is reserved.**

List all other IAs on **19.12.2025.**

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)